

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**  
CP-(CAA)-14/230232/ND/2024

**IN THE MATTER OF:**

Arcelormittal Ventures India Private Limited With Arcelomittal Digital  
Consulting Private Limited **.....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 01.03.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Anannya Ghosh, Adv Mrinalini Mishra  
For the Respondent :

**ORDER**

This is the Second Motion Petition filed under Section 230-232 of the Companies Act, 2013. Heard Ld. Counsel for the Petitioner. Let notice be issued to the Central Government through the office of Regional Director Ministry of Corporate Affairs, RoC, and concerned Assessing Officer of the IT Dept for filing their report and appearance. Notice be issued by all modes and proof of service be filed.

Further, notice be also published one in English newspaper namely Economic Times in New Delhi Edition and one in Hindi newspaper namely Navbharat Times in New Delhi Edition. List this matter on **08.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**